

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00445/2020

Dated Thursday the 3rd day of December Two Thousand Twenty

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)**

(Through Video Conferencing)

K.Karunagaran, S/o. Late C. Kannappan,
No. 8, 11th Street, EB Colony,
Kalinjure, Gandhi Nagar,
Vellore, Tamil Nadu 632006.Applicant

By Advocate M/s. Kaavya Silambanan Associates

Vs

1.The Secretary,
Ministry of Environment, Forest and Climate change,
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi 110003.
Email : sccy_moef@nic.in

2.The Additional Secretary, CP Division,
Ministry of Environment, Forest and Climate change,
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi 110003.
Email : ravis.prasad@nic.in

3.The Chairman,
Central Pollution Control Board,
Parivesh Bhavan,
East Arjun Nagar, Delhi 110032.
Email : ccb.cpcn@nic.in

4.The Member Secretary,
Central Pollution Control Board,
Parivesh Bhavan,
East Arjun Nagar, Delhi 110032.
Email : mscb.cpcb@nic.inRespondents

By Advocate Mr. J. Vasu

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

The relief prayed for in this OA is as follows:

"To direct the first respondent to treat the post of Technical Supervisor/Senior Technical Supervisor to be on par with the Senior Scientific Assistant (SSA) in the Central Pollution Control Board and consequently promote the applicant as Scientist – B with retrospective effect from 2011 and grant other consequential promotions and monetary benefits by amending the Flexible Complementing Scheme (FCS) Recruitment Rules 2010 as recommended by the 3rd respondent Board within a time frame as may be fixed by this Hon'ble Tribunal and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

2. Heard. In this matter notice has been issued long ago. The respondents are not filing reply.
3. At the time of hearing today, counsel for the applicant submits that the applicant may be permitted to submit a detailed and comprehensive representation and the same may be directed to be disposed of by the respondents within a time frame.
4. In view of the above submission made by the counsel for the applicant, we dispose of the OA with liberty to the applicant to file a fresh and comprehensive representation within a period of 15 days from the date of receipt of a copy of this order. On receipt of such representation, the respondents are directed to consider and dispose of the same by a reasoned and speaking order as per law within a period of two months thereafter.
5. OA is disposed of. No costs.

**(T.Jacob)
Member(A)**

**(S.N.Terdal)
Member(J)**

03.12.2020

SKSI